

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 325/TT/2022

Subject : Petition for determination of tariff of the inter-State transmission lines connecting two States for the TSTRANSCO-owned transmission lines/system in terms of Commission's order dated 05.09.2018 in Petition No. 07/Suo-Motu/2017 and order dated 13.01.2020 in Petition No. 2/TT/2019 for inclusion in POC Transmission charges for the period FY 2014-15 to FY 2018-19 in accordance with the CERC (Terms and Conditions of Tariff) Regulations, 2014.

Petition No.127/TT/2022

Subject : Petition for determination of tariff of the inter-State transmission lines connecting two states for the TSTRANSCO-owned transmission lines/system in terms of Commission's order dated 5.9.2018 in Petition No. 07/Suo-Motu/2017 and order dated 13.1.2020 in Petition No. 2/TT/2019 for inclusion in POC Transmission charges for the period 2019-24 in accordance with the CERC (Terms and Conditions of Tariff) Regulations, 2019.

Date of Hearing : 24.11.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Petitioner : Transmission Corporation of Telangana Limited

Respondents : Transmission Corpn. of Andhra Pradesh Limited
& Karnataka Power Transmission Corporation Limited

Parties present : Ms. Swapna Seshadri, Advocate, TANTRANSCO
Ms. Ashbari Thakur, Advocate, TANTRANSCO
Shri Fahad Khan, Advocate, KPTCL



Record of Proceedings

Both the petitions were taken up together.

2. The learned counsel for the Petitioner submitted as follows:

- i) The instant petitions are filed for determination of transmission tariff of the 2014-19 and 2019-24 tariff periods of 41 nos. TSTRANSCO owned transmission lines/ system (including 1 LILO line) connecting other States, for inclusion in the POC charges in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations 2014 and 2019 and Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulations, 2010 and 2020;
- ii) There were 36 nos. inter-State transmission lines that were partly/wholly owned by the Petitioner/the transmission licensee of the State of Telangana. Subsequently, 4 nos. new lines were put into commercial operation during 2016-17. Thus, currently, there are 40 nos. lines are natural ISTS between Telangana and Andhra Pradesh states, whereas, 1 no. line is natural ISTS between Telangana and Karnataka States. The SRPC has identified the inter-State transmission lines and has issued certificates dated 20.6.2019, 11.9.2019 and 11.6.2020 for the same;
- iii) The description of the transmission assets has been submitted in the petition;
- iv) Tariff for 36 nos. of assets for 2014-19 tariff period has already been allowed in order dated 13.1.2020 in Petition No. 2/TT/2019. The Commission vide the said order disallowed tariff in respect of 400 kV Uravakonda-Veltoor (Ckt-I) line [COD: 17.11.2016] & 400 kV Uravakonda-Veltoor (Ckt-II) line [COD: 18.11.2016] due to incomplete information. The directed information has since been filed in the instant petitions;
- v) The 220 kV Tandur-Sedam Line is included in the instant petition for complete 2014-19 tariff period, since it was not claimed earlier;
- vi) 4 nos. of assets have been put into commercial operation during 2016-17 and transmission charges have been claimed from their respective COD to 31.3.2019.

3. The learned counsel for KPTCL, appearing in Petition No. 127/TT/2022, sought time to file reply in the matter.

4. After hearing the parties, the Commission directed the Petitioner to file the following information on affidavit, by 19.12.2022, with a copy to the Respondents:



- a) LILO of the existing assets covered under Asset-II, IV, V, XX, XXI has been made. Submit the purpose of creating LILO of the existing lines and SCM/RPC approval, if any;
 - b) Whether 40 number of ISTS transmission lines were under operation during period 2014-2019? If so, submit details of operation and power flow thereof for the period in question i.e. 2014-16;
 - c) COD of the Assets-XXXVIII, XXXIX, XXXX, and XXXXI has been claimed as 17.11.2016, 18.11.2016, 20.10.2016 and 20.10.2016, submit the purpose of construction of these lines and power flow details of these lines; and
 - d) Submit the Investment Approval, SCOD, SLDC charging certificate, cost over-run, if any, in case of Assets-XXXVIII, XXXIX, XXXX, and XXXXI.
5. The Commission directed KPTCL, in Petition No. 127/TT/2022, to reply by 30.12.2022 and the Petitioner to file rejoinder, if any, 10.1.2023. The Commission also directed the parties to comply with the above directions within the specified time and observed that no extension of time shall be granted.
6. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

